

1
14.3.97

CM

Counsel for the applicant..Shri G.P.Ojha

Requisite filed
for issuance of
notices on behalf
of Resp. no 1 on
20/3/97

Notice issued
to Resp. No 1
on 21/3/97

2./ 29.5.97. List it on 12.8.97 for hearing on contempt matter.

Applg
(S.R.Adige)
Member (A)

V.N.M
(V.N.Mehrotra)
Vice-Chairman

/CBS/

V.N.M
(V.N. Mehrotra)
Vice-chairman

3./ 12.8.97. List it on 6.10.97 for hearing on CCPA.

/CBS/

V.N.M
(V.N. Mehrotra)
Vice-chairman

4/06.10.97 Since DB is not available, case is adjourned
sine-die till DB is constituted.

V.N.M
(V.N. Mehrotra)
Vice-Chairman

As per order
of Hon'ble Court
it may listed
on 5/8/97. SKJ
Mention Sleep
Kept in file
18/98

5/2.6.98

Shri J.N.Pandey, Senior Standing Counsel, prays for three weeks' time to file reply on behalf of Respondent No.1. Time allowed. Rejoinder, if any, be filed ~~XXXX~~ within three weeks thereafter. List the CCPA for hearing on 2nd of September, 1998.

SKS

SKS
(L.R.K. Prasad)
Member (A)

VNM
(V.N.Mehrotra)
Vice-Chairman

Reply to the
Show Cause
filed on
20.9.98
SKS

6/02.09.98

Shri J.N.Pandey, the learned SSC for the respondents states that he has filed reply today. Let the same be kept on record. The learned counsel for the applicant is allowed three weeks time to file rejoinder.

List on 27.11.1998 for hearing on contempt.

SKS
(L.R.K. Prasad)
Member (A)

VNM
(V.N.Mehrotra)
Vice-Chairman

Show cause
on behalf of
Respondent with
affidavit
filed:
NTP/98
26.11.98

SKS

7/27.11.98

Shri A.Tripathy, counsel for the applicant.

Shri V.M.K.Sinha, SSC for the respondents.

Show cause notice was issued in this case asking the respondents to file reply as to why contempt proceeding be not initiated against them for non-compliance of the order dated 20.09.1996 passed in O.A. No. 280/96. The show cause reply has been filed and it appears that the said order of the Tribunal has already been complied by the respondents. As the order of this tribunal dated 20.09.1996 has already been complied, the contempt proceeding is hereby dropped. / discharged

The CCPA is disposed of accordingly.

The learned counsel states that the applicant would like to file a fresh O.A. against the disposal of his representation. He is at liberty to do so if so advised.

PAJ

SKS
(Lakshman Jha) M(3)

PJ
(L.R.K. Prasad) M(4)